

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Nagarjuna Oil Corporation Ltd

MAIN PETITION NUMBER : TCP/10/2017

(IA/MA) APPLICATION NUMBERS
IA(IBC)/2236(CHE)2023; IA/746(CHE)/2022; IA/609(CHE)/2023

ORDER

Present: Ld. Sr. Counsel Shri. P H Arvindh Pandian for the Scheme

Proponent of Corporate Debtor in liquidation.

Ld. Sr. Counsel Shri. S Ravi for the Liquidator, who is also
present in person.

Ld. Counsel Shri. T Ravichandran for the Stakeholders.

Ld. Counsel Shri. Pankaj B Sharma for the Applicant in
IA(IBC)/2236(CHE)/2023.

Ld. Additional AG Shri. Ramanlal for State of Tamil Nadu.

Ld. Counsel Shri. Mayan H Jain for erstwhile employers.

The Secretary, State of Tamil Nadu has filed an Affidavit qua the
decision to be taken on the incentive package. It is stated that the matter is under
active consideration with the Government of Tamil Nadu and it will be able to
take decision within two to three weeks.

Copy of the Affidavit is not available on record.

Ld. AAG is directed to file hard copy by today itself.

At request, list all the applications for hearing on **31.05.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)